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NOTIFICATION
INCOME-TAX

No.2106 (F.No.404/151/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R.N. Bhalla being a gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri R.N. Bhalla takes over charge as Tax Recovery Officer.

sd/-

(H. VENKATARAMAN)

Deputy Secretary to the Govt. of India.

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